

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014  
in WPC No. 3020/2014 passed by the High Court of Judicature at  
Allahabad)

M/S. PANTALOOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL. REV. AUTH.&amp; ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief  
and office report)

WITH S.L.P.(C) No.36460/2012

(With appln.(s) for exemption from filing O.T. and appln.(s) for  
permission to file additional documents and appln.(s) for stay and  
interim relief and office report)

Date: 04/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Shantanu Sagar, AOR

SLP 36460/12

Mr. Chandra Prakash, AOR

For Respondent(s)

Ms. Reena Singh, AAG  
Mr. Abhinav Malik, Adv.  
Ms. Sakshi M., Adv.  
Mr. Ravi Prakash Mehrotra, AORUPON hearing the counsel the Court made the following  
O R D E RList the matters after two weeks, as prayed for by  
Ms. Reena Singh, learned Additional Advocate General for the  
State of U.P.

Signature Not Verified

Digitally signed by  
Chetan Kumar  
Date: 2015.08.04  
17:45:00 IST  
Reason:(Chetan Kumar)  
Court Master(H.S. Parasher)  
Court Master